

(2)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1398 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

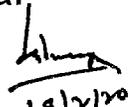
Mr. Tahoor Mushtaq
S/O Mushtaq Ahmad Pampori
R/O Raj Bagh Rustum Colony, Srinagar

vide Notification No.675 dated 29.12.2015 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38386-91/LP Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Mr. Tahoor Mushtaq**, Advocate.
.....for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1400 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

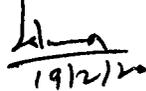
Ms. Bibty Choudhary
D/O Ramesh Chander
R/O H.No.40, WardNo.9, Vijaypur, Samba

vide Notification No.1150 dated 18.02.2012 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38392-99/L.P Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Bibty Choudhary, Advocate.**
.....for information and necessary action.


Additional Registrar

19/2/20

120
H7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1345 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Surabhi Sharma
D/O Rajinder Sharma
R/O 51/1 Trikuta Nagar, Sec-1, Jammu

vide Notification No.507 dated 10.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

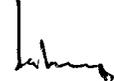
No: 37018-23/L.P Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Surabhi Sharma, Advocate**
.....for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1432

Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish Mehraj
D/O Mehraj Ud Din Zargar
R/O Lal Bazar, Alamdar Colony 'B', Srinagar

vide Notification **No.1581** dated **05.03.2018** has been declared as Absolute/Final.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Additional Registrar

No: 38604-9/11P

Dated: 03/03/2020

M. Yasin Beigh
24/2/20

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2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. Ms. Mehvish Mehraj, Advocate.

..... for information and necessary action.

M. Yasin Beigh
Additional Registrar

M. Yasin Beigh
24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATIONNo: 1347 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mujtaba Hussain Wani
S/O Gh. Mohi ud din Wani
R/O Mirgund near Imam Bara Singhpora Baramulla

vide Notification No.545 dated 07.08.2018 has been declared as Absolute/Final.

By Order

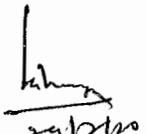

 (Mohammad Yasin Beigh)
 Additional Registrar

No: 37031-36/LP Dated: 02/03/2020




Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Mujtaba Hussain Wani, Advocate**
for information and necessary action.


 Additional Registrar


Hg
117

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1349 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

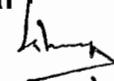
Ms. Shazia Bashir
D/O Bashir Ahmad
R/O Nishat, Mohalla Gupkar, Srinagar

vide Notification No.1661 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

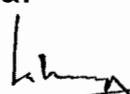
No: 38042-47/LP Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Shazia Bashir, Advocate**
.....for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1351 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaya Salam
D/O Ab Salam Dar
R/O Hilalabad nesbal, Tangpora, Sumbal, Distt. Bandipora

vide Notification No.872 dated 17.10.2018 has been declared as Absolute/Final.

By Order

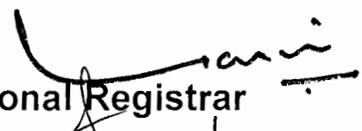

(Mohammad Yasin Beigh)
Additional Registrar

No: 38054-59/18 Dated: 02/03/2020


supr/ho

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bandipora.
6. **Ms. Sumaya Salam, Advocate**
.....for information and necessary action.


Additional Registrar

supr/ho

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

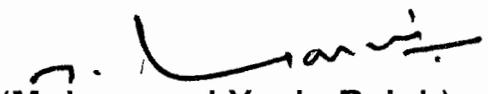
No: 1353 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asiya Mattoo
D/O Nazir Ahmad Matoo
R/O Hamdaniya Colony Bemina, Sector-D Srinagar

vide Notification No.809 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 28066-71/28 Dated: 02/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Asiya Mattoo, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

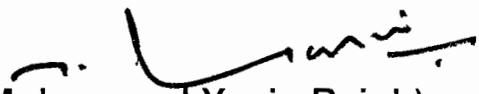
No: 1356 Dated: 02/03/2020

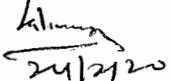
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nisha Rani
D/O Darshan Lal
R/O Rohi Morh Gadi Garh (near Radha Krishan Mandir), Jammu

vide Notification No.1612 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38095-100/LP Dated: 02/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Nisha Rani, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1360 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Rajput

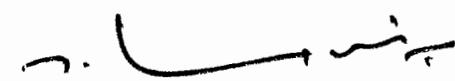
D/O Jamat Ram

R/O Ali Kadal, Srinagar

A/P Jagti Colony, Nagarota Lane No.11, Block 56, Flat 20, Nagarota, Jammu

vide Notification No.1902 dated 16.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38/20-25/1.1 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Neha Rajput, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATIONNo: 1361 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sarita Kumari
D/O Tilak Raj
Chack Balotra (Dag Balotra Chack), P.O-Ramgarh, Samba

vide Notification No.1874 dated 15.03.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

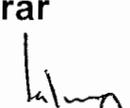
No: 38/26-31/L.P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Sarita Kumari, Advocate**
for information and necessary action.


 Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1364 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jasbinder Singh
S/O Pritam Singh
R/O 590-D Sainik Colony, Jammu

vide Notification No.475 dated 06.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38144-49/2018 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Jasbinder Singh**, Advocate
.....for information and necessary action.


Additional Registrar

24/2/18

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

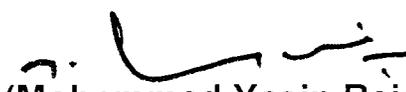
No: 1366 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Hamid
D/O Abdul Hamid Naik
R/O Zaldagar, South Srinagar, Ranger Kochaa, Srinagar

vide Notification No.1544 dated 03.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

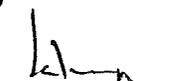
No: 38156-61/LF Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Mehak Hamid, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1369 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

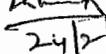
Mr. Uzair Ashraf Khan
S/O Mohammad Ashraf Khan
R/O Sanat Nagar, Budshah Colony, Srinagar

vide Notification No.616 dated 08.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38189-94/L.P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Mr. Uzair Ashraf Khan, Advocate**
..... for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

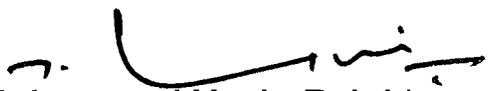
No: 1371 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahwish Sharief
D/O Mohammad Sharief
R/O Habak Naseem Bagh, Srinagar

vide Notification No.1339 dated 02.01.2019 has been declared as Absolute/Final.

By Order

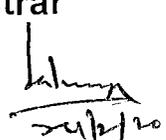

(Mohammad Yasin Beigh)
Additional Registrar

No: 38201-6/L.P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Mahwish Sharief, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1373 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Dar
S/O Wali Mohmad Dar
R/O Malla Pora, Seh Kanoo, Dar Mohalla, Beerwah, Budgam

vide Notification No.1171 dated 15.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38213-18/LP Dated: 02/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam
6. **Mr. Sajad Ahmad Dar, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

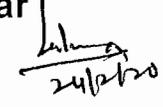
No: 1375 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Manzoor
S/O Manzoor Ahmad Shah
R/O Khanabal Chowk, Anantnag

vide Notification No.604 dated 08.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

24/2/20

No: 38225-30/L.P Dated: 02/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Shahid Manzoor**, Advocate
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1377 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Majeed
D/O Ab Majeed Naik
R/O Gundipora, Tehsil Kakapora, Distt. Pulwama

vide Notification No.827 dated 16.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38237-42/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Humaira Majeed, Advocate**
..... for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1379 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iqra Hameed
S/O Abdul Hameed
R/O Jagir, Seer, Tehsil Sopore, Distt. Baramulla

vide Notification No.1856 dated 15.03.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38249-S2/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Iqra Hameed, Advocate**
 for information and necessary action.


 Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATIONNo: 1382 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

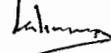
Mr. Tanveer Ahmad Dar
S/O Abdul Majeed Dar
R/O Wandakpora Mirgund, Pattan, Baramulla

vide Notification No.1219 dated 19.11.2018 has been declared as Absolute/Final.

By Order

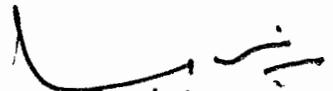

 (Mohammad Yasin Beigh)
 Additional Registrar

No: 28265-70/18 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Tanveer Ahmad Dar, Advocate**
 for information and necessary action.


 Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

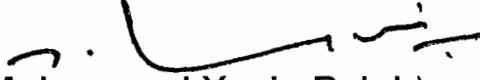
No: 1384 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Jan
D/O Ghulam Nabi Katoo
R/O Bemina Housing Colony, Srinagar

vide Notification No.840 dated 16.10.2018 has been declared as Absolute/Final.

By Order

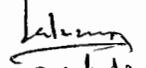

 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38277-82/2P Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Iqra Jan, Advocate**
for information and necessary action.


 Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1387 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

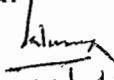
Mr. Aman Thappa
S/O Suraj Parkash
R/O F.240 Krishana Nagar, Jammu

vide Notification No.1523 dated 02.03.2018 has been declared as Absolute/Final.

By Order

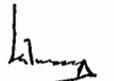

(Mohammad Yasin Beigh)
Additional Registrar

No: 38295-300/2019 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Aman Thappa**, Advocate
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1390 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

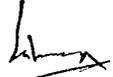
Ms. Umma Zahid
D/O Mohd Ashraf Malik
R/O Chak Narwah, Banihal, Ramban
A/P Govt. Qtr. No.J-5, Opposite Police Station, Chanapora, Srinagar

vide Notification No.615 dated 08.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38313-18/19 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Umma Zahid, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1392 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muzamil Yousuf
D/O Mohd Yousuf
R/O Bongam Shopian, Shaikh Mohalla, Shopian

vide Notification No.571 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38325-30/pf Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Ms. Muzamil Yousuf**, Advocate.
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1394 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anmol

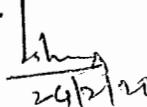
D/O Jatinder Sharma

R/O H.No.117, Near Pacca Talab Park, Sarwal Colony, Jammu

vide Notification No.1989 dated 26.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38337-42/18 Dated: 02/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Anmol**, Advocate.
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1396 Dated: 2/03/2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anmol Abrol
S/O Inderjeet Abrol
R/O H.No.6, Friends Lane, Talab Tillo, Jammu

vide Notification No.1835 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38349-54/LP Dated: 02/03/2022


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Anmol Abrol, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

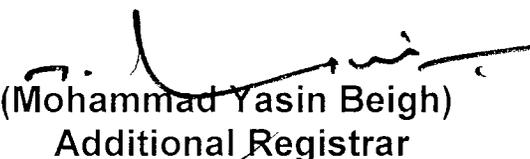
No: 1401 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anurag Khajuria
S/O P.L Khajuria
R/O V.P.O Sainath, Tehsil Akhnoor, Distt. Jammu
A/P H.No.94, Ward No.9, Kameshwar Colony, Akhnoor, Jammu

vide Notification No.21 dated 18.04.2015 has been declared as Absolute/Final.

By Order

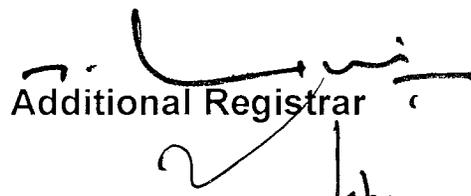
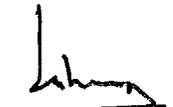

(Mohammad Yasin Beigh)
Additional Registrar

No: 38398-403/19 Dated: 03/03/2020


19/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Anurag Khajuria**, Advocate
..... for information and necessary action.


Additional Registrar

19/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1403 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Piyush Anand
S/O Joginder Paul Anand
R/O 659, Subash Nagar, Rehari Colony, Jammu

vide Notification No.10 dated 07.04.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar
2/8


No: 38410-15/LP Dated: 03/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Piyush Anand**, Advocate.
.....for information and necessary action.


Additional Registrar
2/8


9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1406 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ina Naveen
D/O Naveen Kumar
R/O Khakhal, Tehsil Bhaderwah, Distt. Doda

vide Notification No.57 dated 06.04.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

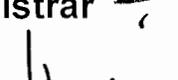
No: 38431-36/HP Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Ms. Ina Naveen**, Advocate.
.....for information and necessary action.


Additional Registrar


19/2/20

1)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

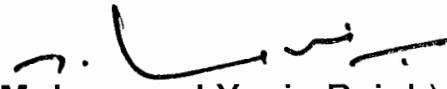
No: 1408 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

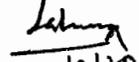
Mr. Faisal Mohd Ahangar
S/O Sanullah Ahangar
R/O Main Chowk, Khanabal, Anantnag

vide Notification No.1222 dated 06.12.2017 has been declared as Absolute/Final.

By Order

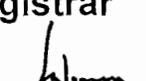

(Mohammad Yasin Beigh)
Additional Registrar

No: 38443-48/19 Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Faisal Mohd Ahangar, Advocate.**
..... for information and necessary action.


Additional Registrar

14/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1410 Dated: 03/03/2020

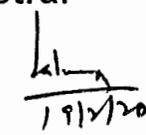
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mohsina Irshad
D/O Irshad Ahmad Jan
R/O Baghat, Barzulla, Srinagar

vide Notification No.1274 dated 07.12.2017 has been declared as Absolute/Final.

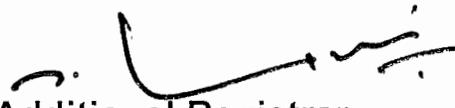
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 88455-60/L.P Dated: 03/03/2020 
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Mohsina Irshad, Advocate.**
..... for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1411 Dated: 03/03/2020

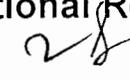
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Gupta
S/O Ashok Kumar Gupta
R/O V.P.O Govindsar near Railway Station Tehsil & Distt. Kathua

vide Notification No.1377 dated 29.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38467-74/18 Dated: 03/03/2020  19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Deepak Gupta, Advocate.**
..... for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1346 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

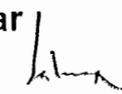
Ms. Saima Rashid
D/O Abdul Rashid
R/O 299, M.I.G Colony (SDA) Colony Bemina Extn., Sector-1, Srinagar

vide Notification No.821 dated 16.10.2018 has been declared as Absolute/Final.

By Order

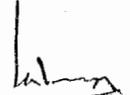

(Mohammad Yasin Beigh)
Additional Registrar

No: 3702-S-30/11 Dated: 02/03/2020


24/03/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Saima Rashid, Advocate**
.....for information and necessary action.


Additional Registrar

24/03/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1348 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Taha Khalil
S/O Mohammad Khalil Kangoo
R/O H.No.13, Lane-D, Fair Banks Colony, Rawalpura, Srinagar

vide Notification No.1620 dated 20.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38037-41/LF Dated: 02/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhmapur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhmapur.
6. **Mr. Taha Khalil, Advocate**
..... for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1350 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

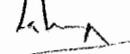
Ms. Nighat Nelofer
D/O Muhammad Munawar Rather
R/O Garoora Bandipora, Umer Colony, Bandipora

vide Notification No.1367 dated 03.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38048-53/2P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bandipora.
6. **Ms. Nighat Nelofer, Advocate**
..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1852 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo

D/O Ajmal Farooq Naik

R/O Atoo, Tehsil D.H. Pora, Distt. Kulgam

A/P Noor Bagh, Shaheen Mohalla Noorbagh near Community Hall, Srinagar.

vide Notification No.1859 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

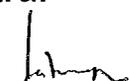
No: 38060-65/4 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. **Ms. Khushboo, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1355 Dated: 02/03/2020

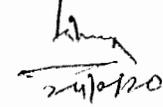
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Rasool Bhat
S/O Gh Rasool Bhat
R/O Shouch Pal Pora, Tehsil Pattan, Distt. Baramulla

vide Notification No.875 dated 17.10.2018 has been declared as Absolute/Final.

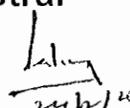
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38089-94/2P Dated: 02/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Shahid Rasool Bhat**, Advocate
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1359 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

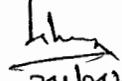
Ms. Neha
D/O Vijay Kumar
R/O Malothi Village, Tehsil Bhaderwah, Distt. Doda

vide Notification No.1616 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

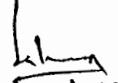
No: 38114-19/2P Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. Ms. Neha, Advocate
.....for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1362 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Gupta
D/O Naresh Kumar
R/O Majalta, Udhampur

vide Notification No.1906 dated 16.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

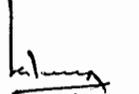
No: 38132-37/49 Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Ms. Priyanka Gupta, Advocate**
..... for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

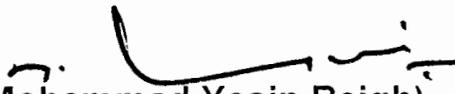
No: 1363 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Safeer Hussain
S/O Sadiq Hussain
R/O Ward No.6, Traith Morh, Bari-Brahmina, Distt. Samba
A/P Dhyansar Morh, Bari Brahmina near National Public School, Jammu

vide Notification No.1642 dated 05.03.2018 has been declared as Absolute/Final.

By Order

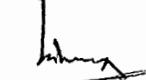

(Mohammad Yasin Beigh)
Additional Registrar

No: 38/38-43/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Mr. Safeer Hussain, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

98
101

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1365 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Dar
S/O Gh.Mohd Dar
R/O Babapora Magam Budgam

vide Notification No.882 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

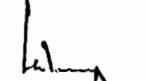
No: 38150-SS/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Showkat Ahmad Dar, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1386 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aayat Ullah
S/O Pervaze Ahmad Pandit
R/O Karimabad Near Jamia Masjid Qadeem, Pulwama

vide Notification No.449 dated 02.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38/83-88/18 Dated: 02/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Aayat Ullah, Advocate**
.....for information and necessary action.


Additional Registrar


96

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1370 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peer Babar Bilal
S/O Peer Habibullah
R/O Hudipora/Wahdatpora, Baramulla

vide Notification No.865 dated 18.10.2018 has been declared as Absolute/Final.

By Order

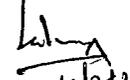

(Mohammad Yasin Beigh)
Additional Registrar

No: 38195-200/21P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Peer Babar Bilal, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1372 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tariq Ahmad Raina
S/O Gh. Rasool Raina
R/O Hariganiwon, Kangan, Ganderbal

vide Notification No.1218 dated 19.11.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38207-42/P Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Mr. Tariq Ahmad Raina, Advocate**
for information and necessary action.


 Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1374 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Shafi Matoo
D/O Mohammad Shafi Matoo
R/O H.No.78, Bilal Colony, Qamarwai, Srinagar

vide Notification No.1187 dated 17.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

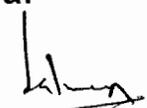
No: 38219-24/4 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Sabreena Shafi Matoo, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1376 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

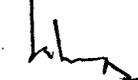
Mr. Kamal Mahendru
S/O B.L. Mahendru
R/O 276-A, Bakshi Nagar, Jammu

vide Notification No.1169 dated 15.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38231-36/CP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Kamal Mahendru, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1378 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Misba Qasim
D/O Mohd Qasim Bhat
R/O Khanpora, Chinar Colony, Budgam

vide Notification No.851 dated 17.10.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38243-48/18 Dated: 02/03/2020


 24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Misba Qasim, Advocate**
for information and necessary action.


 Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1381 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

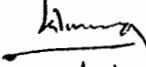
Mr. Nibash Hassan Dar
S/O Gh Hassan Dar
R/O Chandigam (Lolab), Herpora, Tehsil Sogam, Distt. Kupwara

vide Notification No.575 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: B8259-64/P Dated: 02/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Nibash Hassan Dar, Advocate**
.....for information and necessary action.


Additional Registrar

24/3/20

8

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1383 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hilal Ahmad Bakshi
S/O Mohmad Sadiq Bakshi
R/O Ranbir Pora, Wantrag, Tehsil Mattan, Distt. Anantnag

vide Notification No.1851 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38271-76/P Dated: 02/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Hilal Ahmad Bakshi**, Advocate
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1385 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

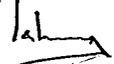
Ms. Nuzhat Maqbool
D/O Mohd Maqbool Dar
R/O Chatterhama, hazratbal, Dar Mohalla, Srinagar

vide Notification No.1369 dated 03.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38283-88/68 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. Ms. Nuzhat Maqbool, Advocate
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1386 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asiya
D/O Mohd Shafi Dar
R/O Bonamsar, Sonwar, Srinagar

vide Notification No.794 dated 15.10.2018 has been declared as Absolute/Final.

By Order

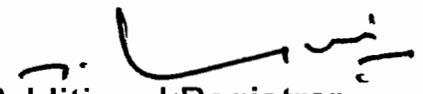

(Mohammad Yasin Beigh)
Additional Registrar

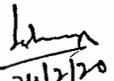
No: 382-89-94/18 Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Asiya, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1388 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arunesh Singh
S/O Rajinder Singh
R/O Ward No.10, Hiranagar Kathua

vide Notification No.451 dated 02.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38301-6/1/P Dated: 02/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Arunesh Singh, Advocate**
.....for information and necessary action.


Additional Registrar

24/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1389 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

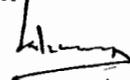
Mr. Ujwal Gupta
S/O Kamal Gupta
R/O 104-C, A/D, Gandhi Nagar, Jammu

vide Notification No.1689 dated 06.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38307-12/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Ujwal Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

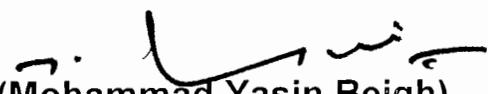
No: 1391 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

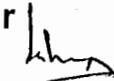
Ms. Farah Qayoom
D/O Abdul Qayoom Khan
R/O Guzarbal, Chattabal, Srinagar

vide Notification No.824 dated 16.10.2018 has been declared as Absolute/Final.

By Order

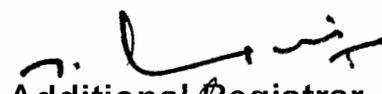
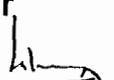

(Mohammad Yasin Beigh)
Additional Registrar

No: 383/19-24/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Farah Qayoom, Advocate**
..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1393 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Simta Shan

D/O Ashok Kumar Shan

R/O House No.159, Lane No.8, Shiv Vihar Janipur Colony, Jammu

AP House No. 247 Sector No. 1, Chhani, Himmat, Jammu

vide Notification No.1756 dated 13.03.2018 has been declared as Absolute/Final.

By Order

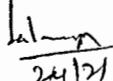

(Mohammad Yasin Beigh)
Additional Registrar

No: 38331-36/A Dated: 02/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Simta Shan, Advocate.**

..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

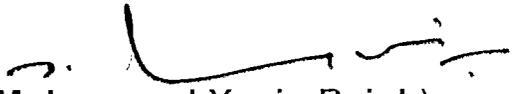
No: 1395 Dated: 02/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

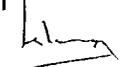
Ms. Monika Sandhu
D/O Shesh Kumar
R/O Sari Rakwala, Jammu

vide Notification No.1899 dated 16.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38343-48/LP Dated: 02/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. Ms. Monika Sandhu, Advocate.
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1397 Dated: 03/03/2020

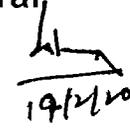
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Janardhan Singh Andotra
S/O Surjeet Singh Andotra
R/O Taraf Bala Nagri Parole, Jammu

vide Notification No.901 dated 23.12.2014 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38380-05/LP Dated: 03/03/03/2020 
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Janardhan Singh Andotra, Advocate.**
.....for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

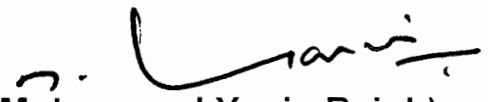
No: 1402 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

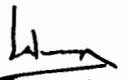
Mr. Amir Nisar
S/O Nisar Ahmad Yetoo
R/O Vessu Qazigund New Colony, Anantnag

vide Notification No.781 dated 12.02.2016 has been declared as Absolute/Final.

By Order

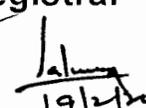

(Mohammad Yasin Beigh)
Additional Registrar

No: 38404-9/CP Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Amir Nisar, Advocate.**
.....for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1405 Dated: 03/03/2020

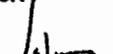
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Majid
S/O Kala
R/O Marhote, Tehsil Surankote, Distt. Poonch

vide Notification No.1370 dated 29.12.2017 has been declared as Absolute/Final.

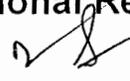
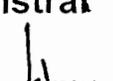
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38425-30/LP Dated: 03/03/2020  
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Abdul Majid**, Advocate.
.....for information and necessary action.


Additional Registrar
 
19/2/20

10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

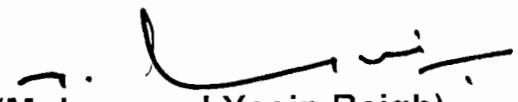
No: 1407 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Musavir Mushtaq
S/O Mushtaq Ahmad
R/O Baran Pather, Batmaloo, Srinagar

vide Notification No.1239 dated 07.12.2017 has been declared as Absolute/Final.

By Order

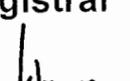

(Mohammad Yasin Beigh)
Additional Registrar
2/8

No: 38437-42/19 Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Mr. Musavir Mushtaq**, Advocate.
.....for information and necessary action.


Additional Registrar
2/8

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1409 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Rashid
S/O Ab Rashid Lone
R/O Paripora Nigeen Colony, Magam, Budgam

vide Notification No.831 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

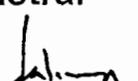
No: 38449-54/1 Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Ishfaq Rashid, Advocate.**
.....for information and necessary action.


Additional Registrar


19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1412 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonam Youdon
D/O Smanla Richan
R/O Tharuk, B.P.O Tandtse Durbuk, Leh
A/P H.No.784, Housing Colony, Leh

vide Notification No.1298 dated 11.12.2017 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

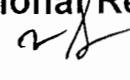
No: 38489-94/1.P Dated: 03/03/2020 
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Leh.
6. **Ms. Sonam Youdon, Advocate.**

.....for information and necessary action.


 Additional Registrar


19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

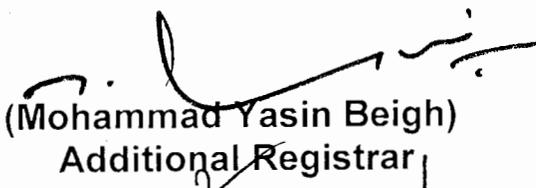
No: 1413 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Nanda
D/O Bashir Ahmad Nanda
R/O Iqbalabad K.P. Road Pahroo, Anantnag

vide Notification No.857 dated 30.08.2017 has been declared as Absolute/Final.

By Order

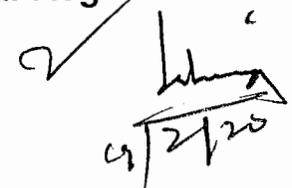

(Mohammad Yasin Beigh)
Additional Registrar

No: 38495-500/19 Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Shaista Nanda, Advocate**
.....for information and necessary action.


Additional Registrar

4/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1415 Dated: 03/03/2020

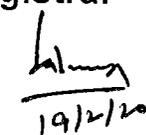
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ahmad Malik
S/O Abdul Rashid Malik
R/O Treran, tangmerg, Reshi Mohalla, Baramulla

vide Notification No.142 dated 07.04.2017 has been declared as Absolute/Final:

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38507-12/LP Dated: 03/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Zahoor Ahmad Malik, Advocate.**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

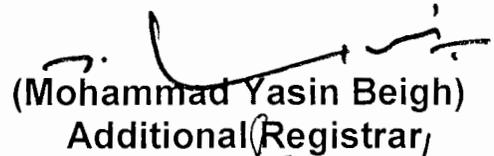
No: 1417 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

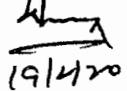
Mr. Shahnawaz Ahmad Paul
S/O Ali Mohammad Paul
R/O Mirpora, Pinjura, Shopian

vide Notification No.1305 dated 11.12.2017 has been declared as Absolute/Final.

By Order

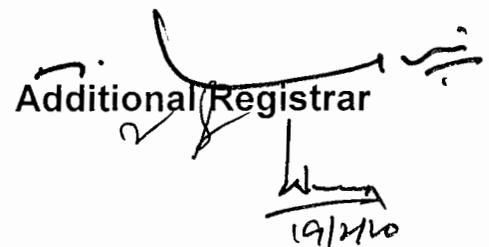

 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38519-24/LP Dated: 03/03/2020


 19/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Shahnawaz Ahmad Paul, Advocate.**
for information and necessary action.


 Additional Registrar
 19/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1419 Dated: 03/03/2020

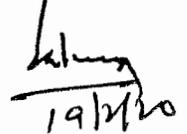
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jawad Khan
S/O Murtaza Khan
R/O Opposite Palm Ravera Flats, Sidhra, Distt. Jammu

vide Notification No.1386 dated 29.12.2017 has been declared as Absolute/Final.

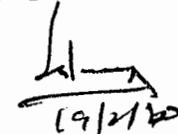
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38531-36/18 Dated: 03/03/2020 
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Jawad Khan, Advocate**
.....for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1423 Dated: 03/03/2020

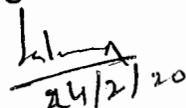
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manoj Sharma
S/O Harbans Lal Sharma
R/O Vill.Kot Near Central Jail, Kot Bhalwal, Jammu

vide Notification No.955 dated 14.02.2017 has been declared as Absolute/Final.

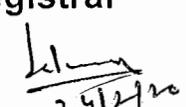
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38550 55/18 Dated: 03/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Manoj Sharma, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1425 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

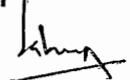
Mr. Syed Mehdi Aga
S/O Syed Bakir Shah
R/O Throungoss Tehsil Drass, Distt. Kargil

vide Notification No.857 dated 04.02.2017 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

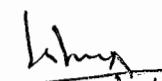
No: 38562-67/2019 Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kargil.
6. **Mr. Syed Mehdi Aga, Advocate.**
for information and necessary action.


 Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1440 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

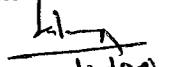
Ms. Shalini Sharma
D/O Mahesh Kumar
R/O Chak Na Abad, Baja Bain, Tehsil Sunderbani, Distt. Rajouri

vide Notification No.1667 dated 05.03.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38652-57/2.F Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. Ms. Shalini Sharma, Advocate.
for information and necessary action.


 Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1443 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikhil Sharma

S/O Manohar Lal

R/O H.No.26, W.No.6, Oppo. Higher Secondary School Ban-Ganga, Katra, Distt. Reasi

vide Notification No.1611 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38670-75/1P Dated: 03/03/2020  
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Reasi.
6. **Mr. Nikhil Sharma, Advocate.**

.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1429 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rubi Jan
D/O Mohammad Ramzan Sofi
R/O Aishmuqam, Pahalgam, Usman Colony, Anantnag

vide Notification **No.903** dated **19.08.2017** has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38586-91/21 Dated: 03/03/2020 
24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Rubi Jan, Advocate.**

.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1444 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

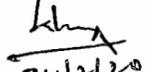
Mr. Tauseef Raja Zargar
S/O Ayaz Ahmad Zargar
R/O Village Bhella, 174, Tehsil Thathri, Distt. Doda
A/P H.No.85, W.No.10, Kishtwar near Z.E.O Office, Kishtwar

vide Notification No.1675 dated 06.03.2018 has been declared as Absolute/Final.

By Order

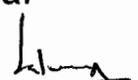

(Mohammad Yasin Beigh)
Additional Registrar

No: 38676-81/LP Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah/Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, ~~.....~~ Bhandarwah
6. **Mr. Tauseef Raja Zargar, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1431 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

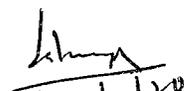
Mr. Manuv Chopra
S/O Sanjay Chopra
R/O H.No.787/A, Last Morh Gandhi Nagar, Jammu

vide Notification No.489 dated 10.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: SP 598-603/218 Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Manuv Chopra, Advocate.**

.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

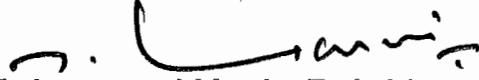
No: 1445 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

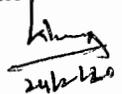
Mr. Akash Kumar
S/O Suram Chand
R/O Adarsh Colony, W.No.3, H.No.84 near Eid Gah, Udhampur

vide Notification No.1840 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38682-87/20 Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhmapur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhmapur.
6. **Mr. Akash Kumar, Advocate.**
.....for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1433 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

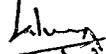
Ms. Ayshia Shakeel Zahgeer
D/O Shakeel Ahmad Zahgeer
R/O Buchpora H.No.235, New Colony, Lane No.4, Srinagar

vide Notification No.537 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38610-15/2019 Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Ayshia Shakeel Zahgeer, Advocate.**
..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1446 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubashir Hayat Khan
S/O Sakander Hayat Khan
R/O Gohlad, Tehsil Mendhar, Distt. Poonch

vide Notification No.1580 dated 05.03.2018 has been declared as Absolute/Final.

By Order

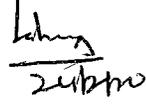

(Mohammad Yasin Beigh)
Additional Registrar

No: 38688-93/2-P Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Mubashir Hayat Khan, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1441 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shilpa Dogra

D/O Pritam Lal

R/O Village Phlour Harm Kund P/O Karloop Block, Tehsil Marh, Distt. Jammu

vide Notification No.1878 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38658-63/EP Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Shilpa Dogra, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

43

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

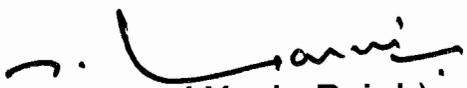
No: 1435 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shagun Padha
D/O Ashok Kumar
R/O H.No.39, W.No.3, Tehsil Katra, Distt. Reasi

vide Notification No.1691 dated 06.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38622-27/2P Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Reasi.
6. **Ms. Shagun Padha**, Advocate.
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1442 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

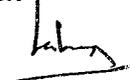
Ms. Aprajita
D/O Arun Gupta
R/O H.No.45, Adarsh Colony, Udhampur

vide Notification No.1520 dated 02.03.2018 has been declared as Absolute/Final.

By Order

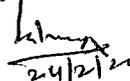

(Mohammad Yasin Beigh)
Additional Registrar

No: 38664-69/AR Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Ms. Aprajita, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1447 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Prateek Mahajan
S/O Vijay Kumar Mahajan
R/O Qtr. No.173, Oppo. Power Station, Rehari Colony, Jammu

vide Notification No.1595 dated 05.03.2018 has been declared as Absolute/Final.

By Order

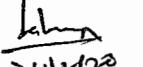

(Mohammad Yasin Beigh)
Additional Registrar

No: 38694-99/2.P Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Prateek Mahajan, Advocate.**
..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

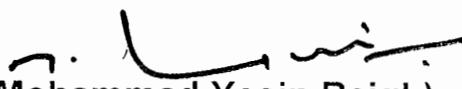
No: 1448 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

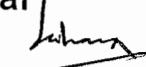
Ms. Priya Bhan
D/O Pran Nath Bhan
R/O H.No.27, Lane No.5 Nather Kothian, Barnal near Army School Domana, Jammu

vide Notification No.499 dated 10.07.2018 has been declared as Absolute/Final.

By Order

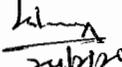

(Mohammad Yasin Beigh)
Additional Registrar

No: 38700-8/2P Dated: 03/03/2020


sub/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Priya Bhan, Advocate.**
.....for information and necessary action.


Additional Registrar

sub/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1449 Dated: 03/03/2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Romesh Sharma
S/O Hari Krishan
R/O H.No.73, Raghunath Pura, Jammu

vide Notification No.483 dated 10.07.2018 has been declared as Absolute/Final.

By Order

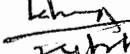

(Mohammad Yasin Beigh)
Additional Registrar

No: 38706-11/21 Dated: 03/03/2022


24/3/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Romesh Sharma, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

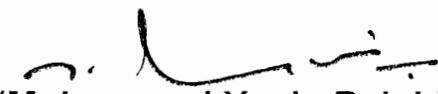
No: 1450 Dated: 03/03/2020

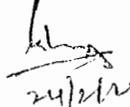
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Bashir Lone
S/O Bashir Ahmad Lone
R/O Lone Pora, Bewora, Tehsil Bijbehara, Distt. Anantnag

vide Notification No.791 dated 15.10.2018 has been declared as Absolute/Final.

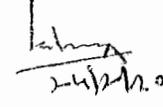
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38712-17/2P Dated: 03/03/2020 

Copy forwarded to the: -

- 1: Principal District and Sessions Judge, Anantnag.
- 2: Secretary, Bar Council of India, New Delhi.
- 3: Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
- 4: Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 5: President, District Bar Association, Anantnag.
- 6: **Mr. Aadil Bashir Lone, Advocate.**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1439 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikram Arora

S/O Vinod Arora

R/O H.No.206, Surya Vanshi, Lane No.2, Lower Roop Nagar, Muthi, Jammu

vide Notification No.1693 dated 07.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38646-SI/LP Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Vikram Arora, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1452 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

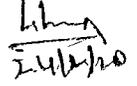
Ms. Farah Deeba
D/O Abdul Rehman
R/O Darnubal (Takyalbal), Sopore, Baramulla
A/P H.No.09, Alnoor Colony, Illahi Bagh, Buchpora, Srinagar

vide Notification No.1184 dated 16.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38724-29/18 Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Farah Deeba, Advocate.**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1414 Dated: 03/03/2020

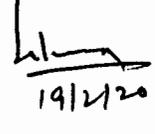
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Kotwal
S/O Satish Kumar Kotwal
R/O Suhanda (Shiva), Tehsil & Distt. Doda
A/P Lower Roop Nagar, Sector-2, H.No.98, Jammu

vide Notification **No.1366** dated **29.12.2017** has been declared as Absolute/Final.

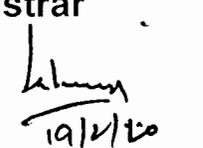
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38501-6/P Dated: 03/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Amit Kotwal, Advocate.**
.....for information and necessary action.


Additional Registrar


52

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1453 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Marvi Manhas

D/O Maroof Ahmed Manhas

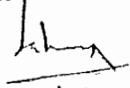
**R/O W.No.3, Lower Manhasan, Samote, Teshil Surankote, Distt. Poonch
A/P Gulmarg Colony near Macca Masjid, Bathindi, Jammu**

vide Notification No.1621 dated 05.03.2018 has been declared as Absolute/Final.

By Order

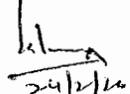

(Mohammad Yasin Beigh)
Additional Registrar

No: 38730-35/41 Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Ms. Marvi Manhas, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1416 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Leena Arya
D/O P.K. Sharma
R/O 159/8, Shiv Vihar Colony, Janipur, Jammu

vide Notification No.144 dated 07.04.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 385/3-18/2.P Dated: 03/03/2020


19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Leena Arya, Advocate.**
.....for information and necessary action.


Additional Registrar

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

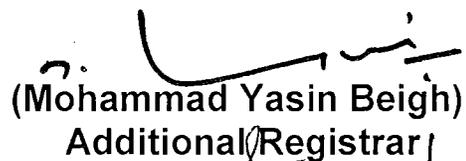
No: 1454 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

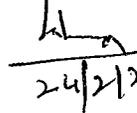
Mr. Sandeep Singh
S/O Pritam Singh
R/O Palli, Damote, Ramban, Distt. Ramban
A/P Nai Basti, Raju Mohalla near Shiv Mandir, Ramban

vide Notification No.1637 dated 05.03.2018 has been declared as Absolute/Final.

By Order


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 38736-4/28 Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Sandeep Singh**, Advocate.
for information and necessary action.


 Additional Registrar
24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

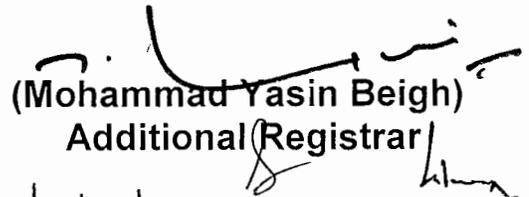
No: 1455 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

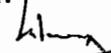
Ms. Lubna Nisar
D/O Nisar Ahmad Khaki
R/O 44- Hewan Colony, Ashaji Pora, Anantnag

vide Notification No.842 dated 16.10.2018 has been declared as Absolute/Final.

By Order

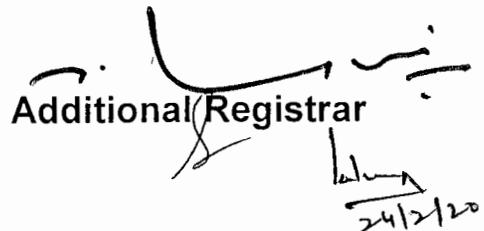
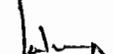

(Mohammad Yasin Beigh)
Additional Registrar

No: 38742-47/L.P Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Lubna Nisar, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

25

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1456 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

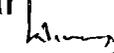
Mr. Razat Sudan
S/O Suraj Parkash Sudan
R/O H.No.11, Lane No.6, Gopinath Vihar udheywalla, Jammu

vide Notification No.19 dated 05.04.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38748-53/20 Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Razat Sudan, Advocate.**
.....for information and necessary action.


Additional Registrar


24/2/20

22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1418 Dated: 03/03/2020

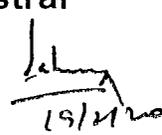
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tsewang Tamchos
S/O Tsering Wanghook
R/O Skurupa, Lower Changspa, Leh
A/P House No.2, Sec-4, Sanjay Nagar near Lal Chowk, Jammu

vide Notification No.131 dated 07.04.2017 has been declared as Absolute/Final.

By Order

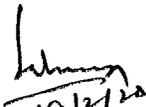

(Mohammad Yasin Beigh)
Additional Registrar

No: 38525-30/4P Dated: 03/03/2020 
19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Leh.
6. **Mr. Tsewang Tamchos, Advocate.**
.....for information and necessary action.


Additional Registrar


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1420 Dated: 03/03/2020

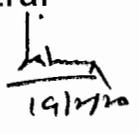
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhreegu Sharma
S/O Swatantar Kumar Sharma
R/O opposite Som Oil, Garhi, Tehsil & Distt. Udhampur

vide Notification No.1357 dated 28.12.2017 has been declared as Absolute/Final.

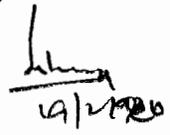
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38537-42/28 Dated: 03/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhmapur.
6. **Mr. Bhreegu Sharma, Advocate.**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1438 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

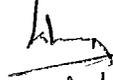
Ms. Suneha Rajput
D/O Raj Singh
R/O H.No.68, Sector-D, Vir Sainik Colony, Jammu

vide Notification No.1705 dated 09.03.2018 has been declared as Absolute/Final.

By Order

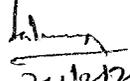

(Mohammad Yasin Beigh)
Additional Registrar

No: 38640-45/EP Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Suneha Rajput, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

44

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

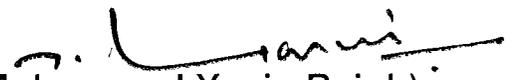
No: 1436 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

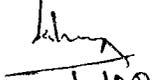
Mr. Vikas Khajuria
S/O Beli Ram
R/O Mehrote, Tehsil Kala Kote, Distt. Rajouri

vide Notification No.1867 dated 15.03.2018 has been declared as Absolute/Final.

By Order

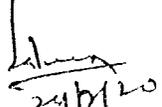

(Mohammad Yasin Beigh)
Additional Registrar

No: 38628-33/48 Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Mr. Vikas Khajuria, Advocate.**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1434 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Taniya Verma
D/O Ashok Kumar
R/O Village Gadwal, P.O Vijaypur, Teh. Vijaypur, Distt. Samba

vide Notification No.1695 dated 06.03.2018 has been declared as Absolute/Final.

By Order

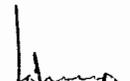

(Mohammad Yasin Beigh)
Additional Registrar

No: 38616-21/2P Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Taniya Verma, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

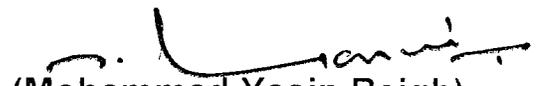
No: 1430 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

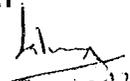
Ms. Manvika Koshal
D/O Krishan Kumar
R/O 221, Pacci Dhaki, Jammu

vide Notification No.488 dated 10.07.2018 has been declared as Absolute/Final.

By Order

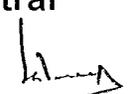

(Mohammad Yasin Beigh)
Additional Registrar

No: 38592-97/LP Dated: 03/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Manvika Koshal, Advocate.**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

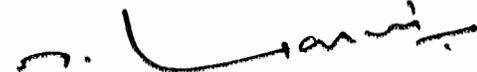
No: 1428 Dated: 03/03/2020

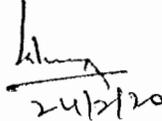
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakir Hussain
S/O Mohd Ishaq
R/O Sidhra Bye-pass Mohalla Asrarabad, Jammu

vide Notification No.913 dated 13.02.2017 has been declared as Absolute/Final.

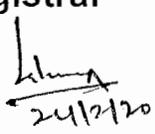
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38580-85/2019 Dated: 03/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Zakir Hussain**, Advocate.
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1426 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Khan
S/O Arif Khan
R/O 29 BC Dalpatian Mohalla, Jammu

vide Notification No.549 dated 29.08.2011 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

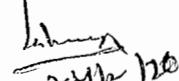
No: 38568-73/CP Dated: 03/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. Mr. Asif Khan, Advocate.

.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1424 Dated: 03/03/2020

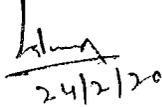
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Lavdeep Singh
S/O Uttam Singh
R/O Mukherjee Bazar, H.No.133, Ward No.4, Jandial Building, Udhampur

vide Notification No.838 dated 17.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38556-61/LP Dated: 03/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Mr. Lavdeep Singh**, Advocate.
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1422 Dated: 03/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

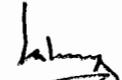
Ms. Sonakshi Sharma
D/O Bal Krishan Sharma
R/O Rahsalyote, Chowki Chowra, Jammu
A/P H.No. 961-B, Housing Colony, Janipur, Jammu

vide Notification No.889 dated 19.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 38549-54/LP Dated: 03/03/2020


19/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. Ms. Sonakshi Sharma, Advocate.
.....for information and necessary action.


Additional Registrar


19/3/20